GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4163 ANSWERED ON:06.12.2010 ESI FOR RETIRED EMPLOYEES Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any plans by the Government to include the retired Public Sector employees in the ESI scheme;

(b) if so, whether the Government has received any proposal from the State Governments in this regard;

(c) whether the Government has any other schemes to ensure the health protection of the retired employees as existing in many of the Government departments;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (e): The Employees' State Insurance Act, 1948 applies to factories employing 10 or more persons. Under Section 1(5) of the said Act, the appropriate Governments are empowered to extend the scope of coverage to other establishments. Under this enabling provision, State Governments have already extended coverage under the ESI Act to shops, hotels, restaurants, cinemas including preview theatres, road motor transport undertakings and newspaper establishments employing 20 or more persons. All employees of factories and establishments covered under the Act including Public sector employees who leave insurable employment on attaining the age of superannuation or under Voluntary Retirement Scheme or take premature retirement, after being insured for not less than five years, are eligible for medical benefit for self and spouse on payment of contribution of Rs.120/- per annum.